

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "E", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.351/M/2020
Assessment Year: 2009-10**

Mrs. Smita Mahavir Gandhi, A-12/4, Apartments, Govardhan Nagar, LBS Marg, Mulund West, Mumbai - 400080 PAN: AAXPG0370J	Vs.	Income Tax Officer - 29(3)(3), Kautilya Bhavan, Bandra Kurla Complex, Bandra East, Mumbai - 400051
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Nilesh Joshi, A.R.
Revenue by : Shri Vijay Kumar Menon, D.R.

Date of Hearing : 24.06.2021
Date of Pronouncement : 24.06.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 26.11.2019 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2009-10.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and form No.3 has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the assessee.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24.06.2021.

**Sd/-
(Saktijit Dey)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 24.06.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.